

STATE Vs. Ashish @ Anshu
FIR No. 120/21 PS Mayur Vihar

20.04.2021

An application is taken up through Cisco Webex.

Present : Ld. APP for the State.

Sh. SS Rawat, Ld. Counsel for applicant.

Ld. Counsel for complainant.

An application U/Sec. 437 Cr.P.C. for the release of the accused Ashish @ Anshu is moved by his Counsel.

Reply filed by the IO.

All the sides are heard on the application.

It is jointly submitted by the counsel for the accused as well as by the counsel for the complainant that the present matter alongwith cross FIR i.e. FIR No. 117/21 PS Mayur Vihar has been settled and accordingly both the parties will be filing application for quashing of the FIR before the Hon'ble High Court of Delhi.

Considering the above, the present bail application is allowed and accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 15,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

(ANSHUL MEHTA)
MM (East)/KKD/Delhi/20.04.2021

STATE Vs. Anshu
FIR No. 120/21 PS Mayur Vihar

20.04.2021

An application is taken up through Cisco Webex.

Present : Ld. APP for the State.

Sh. SS Rawat, Ld. Counsel for applicant.

Ld. Counsel for complainant.

An application U/Sec. 437 Cr.P.C. for the release of the accused Ansshu is moved by his Counsel.

Reply filed by the IO.

All the sides are heard on the application.

It is jointly submitted by the counsel for the accused as well as by the counsel for the complainant that the present matter alongwith cross FIR i.e. FIR No. 117/21 PS Mayur Vihar has been settled and accordingly both the parties will be filing application for quashing of the FIR before the Hon'ble High Court of Delhi.

Considering the above, the present bail application is allowed and accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 15,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

(ANSHUL MEHTA)
MM (East)/KKD/Delhi/20.04.2021

STATE Vs. Mainuddin
eFIR No. 005596/21 PS Mayur Vihar

20.04.2021

An application is taken up through Cisco Webex.

Present : Ld. APP for the State.

Ld. Counsel for applicant.

An application U/Sec. 437 Cr.P.C. for the release of the accused Mainuddin is moved by his Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the following :

1. that the accused is in custody for more than 2 months;
2. that the case property has already been recovered;
3. that there is no previous involvement of the accused of any kind whatsoever;
4. that in view of spread of Corona Virus, the Court is of considered opinion that the trial of the case would take time and it would not be appropriate to keep the accused further behind the bars till the conclusion of the trial. Hence, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 15,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

(ANSHUL MEHTA)
MM (East)/KKD/Delhi/20.04.2021

STATE Vs. Jeetu
FIR No. 519/20
PS Mayur Vihar

20.04.2021

Present : Ld. APP for the State.

Ld. Counsel for applicant.

An application U/Sec. 437 Cr.P.C. for the release of the accused Jeetu is moved by his Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the following :

1. that as per the report of the IO, the accused is bad character of PS Mayur Vihar;
2. that there are previous matters pending against the accused of similar as well as grievous nature.

Therefore, considering the above, court is not inclined to grant bail to the accused. Accordingly, the present application is dismissed.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

(ANSHUL MEHTA)
MM (East)/KKD/Delhi/20.04.2021

STATE Vs. Shahil s/o Mohd. Afjal
eFIR No. 000104 PS Gandhi Nagar

20.04.2021

Present : Ld. APP for the State.
Ld. Counsel for applicant.

An application U/Sec. 437 Cr.P.C. for the release of the accused Shahil is moved by his Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the following :

1. that the accused is in custody for more than 20 days;
2. that the accused is a young boy of 19 years of age and is also deaf and dumb;
3. that the accused was neither arrested at the spot nor any case property was recovered from the accuse;
4. that, in view of spread of Corona Virus, the Court is of considered opinion that the trial of the case would take time and it would not be appropriate to keep the accused further behind the bars till the conclusion of the trial. Hence, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 10,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

(ANSHUL MEHTA)
MM (East)/KKD/Delhi/20.04.2021

State vs. Waris
FIR No. 331/20
PS Gandhi Nagar

20.04.2021

An application is taken up through Cisco Webex.

Present : Ld. APP for the State through Vc.
Ld. LAC Sh. Faruq for accused Waris.
Ld. LAC submitted that current address of accused Warsi is H.
NO. 261, Gali no. 3, Miraz Mazjid wali gali, Janta Mazdoor colony, Delhi.
IO / SHO is directed to verify the address of the accused for
22.04.2021.

(ANSHUL MEHTA)
MM (East)/KKD/Delhi/20.04.2021

State vs. Dheeraj Kumar
FIR No. 42/14
PS Gandhi Nagar

20.04.2021

An application is taken up through Cisco Webex.

Present : Ld. APP for the State through Vc.

Ld. Counsel for applicant.

An application is moved on behalf of Dheeraj Kumar and Ms. Rani Shukla w/o Gajender Kumar surety for releasing the LIC policy document.

At request, put up on 26.04.2021.

(ANSHUL MEHTA)
MM (East)/KKD/Delhi/20.04.2021

State vs. Sameer
FIR No. 101/20
PS Mayur vihar

20.04.2021

An application is taken up through Cisco Webex.

Present : Ld. APP for the State through Vc.
Ld. Counsel for applicant.
Report not filed.
Report be called for 22.04.2021.

(ANSHUL MEHTA)
MM (East)/KKD/Delhi/20.04.2021

STATE Vs. Mukesh Verma
FIR no 385/20
PS Gandhi Nagar

20.04.2021

Fresh charge-sheet filed. It be checked and registered.

Present : Ld. APP for the State.

HC Harender in person.

Accused is stated to be on police bail.

IO is directed to remain present on 10.09.2021.

(ANSHUL MEHTA)
MM (East)/KKD/Delhi/20.04.2021

STATE Vs.
FIR no 385/20
PS Gandhi Nagar

20.04.2021

Fresh charge-sheet filed. It be checked and registered.

Present : Ld. APP for the State.

IO in person.

Accused is stated to be in JC

IO is directed to remain present on 10.07.2021.

(ANSHUL MEHTA)
MM (East)/KKD/Delhi/20.04.2021